

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
29	27.5.94	<p>Fresh notice he issued to the opposite parties. Requisites he filed on 2.6.94. Service return should reach the office by 21.6.94 and the matter may come up on 22.6.94.</p> <p style="text-align: right;">M Vice-Chairman</p>	
30.	22.6.94	<p>Call on 23.6.94 for admission and hearing as per the order passed on OJ 236/93.</p> <p style="text-align: right;">En Vice-Chairman (member (H))</p>	
31	23.6.94	<p>Heard Mr. A. B. Mission, Lendl Sr. Counsel for the applicant & Mr. P. N. Modapatra, Lendl Addl. Standing Counsel (Centurion) for the respondents. Hearing is concluded. Judgment is dictated and pronounced in open court. The separate Memos attached to the Case records of OJ 236/93. The case is disposed of as already disposed of. No costs.</p> <p style="text-align: right;">En Vice-Chairman 8/316 (member (H))</p>	